

(b) and (c) No Haj seats quota has been fixed specifically for Hon'ble Members of Parliament. However, Hon'ble Members of Parliament can make recommendations to dignitaries who have been accorded specific quota as per the interim order dated July 23, 2012 of the Hon'ble Supreme Court. The interim order provides for the discretionary Haj quota of the Government at 500 seats comprising 200 for the Haj Committee of India (HCOI) and 300 for the recommendations of dignitaries limited to the following:

Hon'ble President of India	100 seats
Hon'ble Vice-President	75 seats
Hon'ble Prime Minister	75 seats
Hon'ble External Affairs Minister	50 seats

(d) Allocation to each State/Union Territory (UT) is done by HCOI in proportion to population of Muslims in the State/UT vis-a-vis the national population of Muslims as per 2001 Census. The surplus seats, available from States/UTs which receive less number of applications than their allotted quota, are distributed to States/ UTs with excess demand and in proportion to the Muslim population. The information on allocation of Haj seats is freely accessible on HCOI's website. The cancellations are adjusted against the waiting list on first cancelled seat to first waitlisted applicant basis, which can also be freely accessed on HCOI's website.

#### **Corruption in Indian High Commissions**

1415. SHRI PARSHOTTAM KHODABHAI RUPALA:  
SHRI BHARATSINH PRABHATSINH PARMAR:  
SHRI MANSUKH L. MANDAVIYA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the action taken by Government to avoid corruption in Indian High Commission at UK, Canada and Embassy of USA, as there are many complaints of allegation of corruption in our Embassies and unnecessary delay and harassment to visa and passport applicants;

(b) the number of such complaints that have been registered during last five years in this regard;

(c) the details thereof;

(d) the action taken by Government on complaints against misbehaviour and unnecessary harassment by staff of Indian Embassy at Toronto; and

(e) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR) : (a) All Indian Missions including Indian High Commissions in UK and Canada and the Indian Embassy in Washington take utmost care for ensuring that the relevant services to the public are delivered in a hassle free and transparent environment. Some of the important measures for enhanced efficiency and for minimizing malpractices include outsourcing of the public dealing for important services; online filing of applications; constant monitoring by senior officers; prominent display of grievance redressal channels including complaint boxes and prompt action in cases of complaints.

(b) and (c) High Commission in London had received 2 specific complaints with regard to the delivery of consular services and prompt remedial action was taken in these cases. There have also been some issues relating to public expectations vis-a-vis the scope of applicable norms and procedures. All efforts are made to properly explain the relevant procedures to the applicants for addressing their concerns.

(d) and (e) With a view to facilitating delivery of important public services, the processing of applications for visas and passports has been outsourced by CGI Toronto to a reputed private company, and their functioning and conduct is closely watched and monitored at the highest level. All complaints of misbehaviour or harassment are examined carefully for taking suitable action.

#### **Mapping of territorial water**

1416. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Survey of India or Thematic Mapping Organization is also doing 'mapping of territorial water' of India so as to avoid controversies which erupt at time of exploration of oil and gas offshore;

(b) if not, the details of internationally accepted standards to deal with situations like China issuing warning to 'outsiders' to "stay off sea dispute" relating to exploration done jointly by India-Vietnam from November, 2011; and

(c) whether India was forced to withdraw from this exploration agreement due to such disputes?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) Survey of India is responsible for topographical mapping of the country covering land area including Islands. National Atlas and Thematic Mapping Organization is responsible for thematic mapping. These two organizations are not engaged in 'mapping of territorial waters'.